14.51 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

COLLAPSE OF A OVERHEAD WATER TANK IN J. J. COLONY, DELHI

SHRI BAPUSAHEB PARULEKAR (Ratnagiri): I call the attention of the Minister of Works and Housing to the following matter of urgent public importance and request that he may make a statement thereon:

> The reported collapse of a 50,000 gallon overhead water tank in J. J. Colony, Hasthal, Delhi causing death of a child and injuries to others and the action taken by Government in the matter.

संसदीय कार्य तथा निर्माण और आवास मंत्री (श्री भीष्म नारायण सिंह) : मान्यवर, मैं आपकी अनुमति से हिन्दी में ही ध्यानाकर्षण प्रस्ताव का जवाब देना चाहता हूं ।

14.52 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

उपाध्यक्ष महोदय : हस्तमाल जे० जे० कालोनी, नई दिल्ली, 28 मार्च, 1981 लगभग 10.00 बजे प्रातः को 50,000 गैलन क्षमता की एक ऊपरि टंकी अचानक ढह गई, इससे लगभग 5 वर्ष के एक बालक की मृत्यु हो गई तथा 10 व्यक्ति घायल हुए, घायल व्यक्तियों में से चार को अस्पताल में दाखिल करवाया गया और उपचार के बाद डिस्चार्ज कर दिया गया था ।

2. इस टंकी का रचनात्मक भाग किसी समय 1976 में तैयार किया गया था । यह सूचित किया गया है कि 1980 तक थोड़ा और कार्य किया गया था अन्तिम रूप देने पाइप लाइन लगाने तथा कनेक्शन देने का कार्य पूरा करने के पश्चात् यह टंकी फरवरी, 1981 के पूर्वार्ध में चालू की गई थी ।

3. दिल्ली विकास प्राधिकरण ने सूचित किया है कि निम्नलिखित मुख्य कार्यवाही की गई / या की जा रही है ।

(i) दिल्ली विकास प्राधिकरण ने मृतक बालक के परिवार को 5,000 रुपये तथा प्रत्येक घायल व्यक्ति को 1,000 रुपये की अनुग्रह राशि देने की घोषणा की है ।

(ii) घायल व्यक्तियों को अपेक्षित चिकित्सा सहायता, दवाई आदि देने के लिए दिल्ली विकास प्राधिकरण ने प्रबन्ध किये थे । उनके यातायात का भी प्रबन्ध किया गया था ।

(iii) दिल्ली विकास प्राधिकरण पास पड़ोस में क्षतिग्रस्त, परिसम्पत्तियों, भवन इत्यादि की उचित मरम्मत भी कर रहा है ।

4. दुर्घटना के कारणों की विस्तृत जांच करने तथा लापरवाही का यदि कोई मामला हो, उसका उत्तरदायित्व नियत करने के लिए दिल्ली के उप-राज्यपाल के आदेशों के अन्तर्गत एक जांच समिति का गठन किया गया है । समिति ने 29 मार्च, 1981 से काम करना आरम्भ कर दिया है और सात दिन के भीतर अपनी रिपोर्ट प्रस्तुत कर देगी ।

5. पुलिस ने एक मामला दर्ज कर लिया है और अलग से मामले की जांच कर रही है । दिल्ली विकास प्राधिकरण के दो अधिकारियों को गिरफ्तार किया गया था और उन्हें जमानत पर रिहा कर दिया गया है ।

SHRI BAPUSAHEB PARULEKAR: Mr. Deputy-Speaker, it is unfortunate

that in a serious incident of this type in which one innocent life has been lost and about ten persons seriously injured, the Ministry of Works and Housing has dealt with the subject very lightly. Now the Minister has read a statement. The statement would show that it hides more than what it reveals. The usual type of statement has been read out by the Minister and it seems that the Government or the Ministry feel that when *ex gratia* payments have been made to the bereaved families or some compensation has been given to the injured or some type of inquiry is ordered only with reference to negligence the terms of which are not mentioned in Statement the duty of the Government is over. I do not know who drafted this particular statement. But with regret I may say that the person who drafted it has absolutely no heart and with that he has drafted it. It would be necessary for me to make some statements with reference to some factors which would show that this particular construction had a very chequered history, to which no reference has been made by the Minister; I do not know why.

The construction of this tank started in 1972. Now we are in 1981. This has not been mentioned, of course for obvious reasons. This tank was constructed in an area which was originally reserved for a children's park. This area is situated in a place which is a jhuggi-jhompri colony. Because the word used is 'colony' we may feel that it is a colony of the elites. On the two sides of this construction, there are houses near about a distance of 15 to 20 paces. This construction was started in 1972. I would ask the Minister whether it is a fact or not that in 1972, from its very inception, when the construction was started, the colony people were opposed to it out of fear that it is very dangerous to construct such a type of construction in the midst of the locality. Not only there was an oral request but there was a petition in writing presented at that time. I would like the Minister to tell this House whether it is true or not. This 50,000 tonne overhead tank, you would be surprised to know, was standing on one pillar. I do not know who was the architect. That pillar was 52' high and that particular pillar, which was expected to be constructed in cement was constructed in mortar mixed with charcoal powder and only 1/10 cm of cement plaster was 52' high and that particular at the hands of Mr. Jagmohan, then Lt. Governor of Delhi on 12th February and within a period of a month and a half it collapsed. The original contractor was—of Course, I expected that the Minister would make a reference to this in the Statement—one Mr. Kripa Ram, to whom this contract was originally given. I do not know what happened, but he had to leave this. He not only left this contract, but he left the country and went abroad. This construction, without checking what material was brought by the contractor, Mr. Kripa Ram, was transferred to the Municipal Corporation. From 1972 to 1980 this particular project was hanging fire and in 1980, after eight years, it again came back to the DDA. I would like to know from the Minister whether it is true that in 1980 after eight years this particular construction came back to the DDA. May I know whether at that time DDA activities had checked the construction, they had checked the material that was used, they had checked he pillar of 52' height that was constructed, whether the pillar was sufficiently strong enough to carry a load of 50,000 ballons of water to be stored in the tank? This was the position at the time of construction.

15.00 hrs.

In the second stage, after the matter was taken up by the DDA, various complaints, some oral and some in writing, were made by the people. The main gravamen of the complaint was, in January 1981, after the construction was complete, this particular tank on a 52' high pillar, was leaning on one side to the extent of 9". I would like to know from the Minister whether it is true or not, whether

[Shri Bapusahib Parulekar]

your office had received any petition or not, whether any *morcha* had come to your particular office or not and, if so, what you did from January, after you received this particular petition, demanding the repair of this particular water tank. Sir, you would be surprised to know that, instead of making repairs, they started pumping water into it. Imagine the situation of a water tank, with a capacity of 50,000 gallons, at a height of more than 50′, leaning to the extent of 9″ on one side, with jhuggi-jhompris on both sides, and instead of doing any repair work, they started filling this particular tank.

The reason was obvious. This had happened on the 11th of February. On the 12th of February the inauguration was to be made by the Lt. Governor of Delhi, Shri Jag Mohan. When the pumping of water started, no sooner than about 3 feet height of water was pumped in, the entire water started leaking from the tank into the pipes. They stopped pumping. But the programme had already been announced. Therefore, Shri Jag Mohan came. He only switched on and switched off and the inaugura-tion function was over in 7 minutes.

The dwellers wanted to meet Shri Jag Mohan and tell him about the danger. They were not allowed to meet him. Not only that, one Mangal Ram, who wanted to show him the piece of the construction, was whisked away by the police. The police and the DDA authorities did not permit him to meet the Lt. Governor. If only the Lt. Governor had taken notice of it, this tragedy could have been averted. I would like to know whether this is true or not.

After the inauguration ceremony, for about 14 to 15 days water was not pumped in for the obvious reason that the engineers or contractors, I do not know who they are, very well knew that the water cannot be stored there. On the day previous to this incident, they started pumping in water. The water started leaking. The person who was working on the pump was told not to work on the pump, stop filling this particular tank. But the replied "I have orders from my superious, nothing doing, I have to do it". When this pumping was going on and the water was being filled in this particular tank, the entire tank collapsed.

Imagine the woe and the misery of the mother, whose child was buried under the debris. The body of the child was taken out of the debris. For full three hours that mother was sifting by the side of the debris crying. The only answer that we are getting from the hon. Minister is that we are giving an *ex gratia* payment of Rs. 5,000. The important point that I would like to underline and high-light is that the mere appointment of a magistrate to probe into this matter, in order to find out the negligence is not sufficient.

The reason for this tragedy is that sub-standard material has been used. Day before yesterday I met the hon. Minister and presented him with a piece out of the debris. I have with me two pieces, because I have visited the particular spot. You will be surprised to see that this particular tank, which was supposed to hold 50,000 gallons of water, is made purely out of sand and charcoal powder and with 1/10 centimetre of cement plaster.

Sir, I would like to ask the hon. Minister, through you, the amount that was spent on this particular con-struction. What is the total cement that was put on this? Will you tell us whether it is a fact or not that 80 per cent of the cement that was given for this particular cause was sold in black market and 20 per cent reached this particular spot? Even that 20 per cent was not utilised and this is the tragedy which we find out of it.

Sir, after the tank collapsed, every-body took to heels. The pumpwallah to whom the request was made not to work on the pumps ran away, the

DDA officers ran away, the engineers ran away and the poor people staying in this particular jhuggi were left alone.

Now, as we find from the statement, two persons have been prosecuted under Section 304A of the Indian Penal Code. Do you know the maximum punishment under Section 304A? It is only two years' imprisonment. If lakhs of rupees which were spent on this project have been misappropriated by using sub-standard material, these people will be very happy, they may say that some lakhs of rupees at the cost of two years in jail is not a bad bargain. I would, therefore, request that he should take up the matter with the Home Ministry that in cases of such a type, if persons are to be prosecuted under Section 304A, the punishment should be made more deterrent. But I am not satisfied only with this sentence. In respect of these persons who enjoy life, who have contacts, who have air-conditioners, mercedes cars and all sorts of enjoyment at the cost of the poor villagers, if you want to teach them a lesson, find out a punishment of this type to see that these persons who have enjoyed at the cost of the poor move in rags through the streets *Prima facie* this may seem to be primitive, but if you have to bring this home to these officers and to these chaps in this particular construction line, this is the only punishment because they have their gains. May I, therefore, request the hon. Minister, through you, to take proper steps to amend this Section 304A and see that more deterrent steps are taken. The Statement refers to the enquiry being ordered in this incident. I do not know what type of enquiry is being ordered. Enquiry by a Committee consisting of DDA officers is not sufficient. There must be a judicial probe. I therefore, demand that in this matter where one valuable life has been lost and many have been injured and lakhs of rupees have been spent, District Magistrate's or inquiry by the Committee is not sufficient. It requires a detailed judicial probe at the hands of very senior judicial officers. I would, therefore, ask the hon. Minister to answer these 5 or 6 questions which I have posed and it is not necessary for me to repeat the questions because while I was making my submissions, I formulated my questions. Thank you.

श्री भीष्म नारायण सिंह : उपाध्यक्ष महोदय, जहां तक इस दुर्घटना का सवाल है जितना दुख श्री पारूलेकर जी को है उससे कम दुख मुझे भी नहीं है। इस दुर्घटना के कारण एक मासूम बच्चे की जान गई और इसी वजह से आप ने देखा कि जिस दिन यह दुर्घटना हुई उसी दिन डी डी ए ने आवश्यक कार्यवाही की और वहां लोगों ने जा कर सिर्फ एक्स-ग्रेशिया ही नहीं दिया बल्कि जो भी और संभव सहायता हो सकती है अस्पताल ले जाने की और इलाज वगैरह की, उस का प्रबन्ध किया।

आप की चिन्ता इस बात में है कि शायद किसी मजिस्ट्रेट या डिस्ट्रिक्ट मजिस्ट्रेट की जांच ठीक नहीं होगी। यह बात ठीक है, इसीलिए हम ने किसी डिस्ट्रिक्ट मजिस्ट्रेट को इस की जांच नहीं दी है क्योंकि आप ने मुझे भी वह डेब्रिश का टुकड़ा दिखाया था। वह जब हम ने देखा तो हम सब लोगों का ऐसा विचार हुआ कि इस में कोई टक्नीकल कमेटी जांच के लिए बैठाएं और उस में सिर्फ डी डी ए के लोगों को ही न रखें क्योंकि यह डी डी ए से ही सम्बन्धित योजना रही है। डी डी ए के ही लोग अगर इसमें होते तो हमको सन्देह हो सकता था कि शायद रिपोर्ट ठीक आये या न आये। इसी बात को ध्यान में रखते हुए कि न्यायसंगत रिपोर्ट सामने आए, श्री बी एस मजुमदार, चीफ इंजीनियर, पी० डब्ल्यू डी, दिल्ली एडमिनिस्ट्रेशन, को इस जांच समिति का अध्यक्ष बनाया गया है। उनके अलावा इसके सदस्य हैं श्री जे० डिसूजा, अडीशनल चीफ इंजीनियर (वर्क्स), म्युनिसि-

[श्री भीष्म नारायण सिंह]

पल कार्पोरेशन, दिल्ली। ये भी डी डी ए के नहीं हैं। इनके अलावा श्री बी० चक्रवर्ती डायरेक्टर (स्लम्स) हैं। चूंकि यह झुग्गी झोंपड़ी कालोनी से मामला सम्बन्धित है इस लिए उनका रहना जरूरी है। इनके अलावा श्री वी० वी० ठाकुर, एडीशनल चीफ़ इंजीनियर, डी डी ए को रखा गया है। इन लोगों को मिला कर यह समिति बनाई गई है और इस समिति के बारे में जैसा मैंने आपको बताया ... (व्यवधान)

SHRI KRISHNA KUMAR GOYAL (Kota): Out of four, two are from D.D.A.

श्री भीष्म नारायण सिंह : अगर डी डी ए के कुछ लोग नहीं होंगे तो फेक्ट्स कौन देगा ? जो दो लोग और हैं व तो डी डी ए के नहीं हैं और चीफ इंजीनियर को इस समिति का चेयरमैन बनाया गया है। इस तरह से इस बात पर पूरा ध्यान रखा गया है कि सही प्रतिवेदन सामने आए और समय पर प्रतिवेदन आए तथा आइन्दा इस प्रकार की दुर्घटना न होने पाए—इस बात को ध्यान में रख कर ही कार्यवाही करने की चेष्ठा की जा रही है।

इसी प्रसंग में मैं आपको सरकार की ओर से यह बात स्पष्ट रूप से बताना चाहता हूं कि कोई भी नेग्लिजेन्स या सब-स्टेण्डर्ड काम की बात सामने आयेगी तो उसको कभी बर्दाश्त नहीं किया जायेगा। सरकारी कार्य में जो लोग भी लगे हैं उनके विरुद्ध हम नहीं हैं लेकिन अगर काम में नेग्लिजन्स या किसी तरह की लापरवाही की बात सामने आयेगी तो हम उसको कभी बरदाश्त नहीं करेंगे। कोई ठकेदार हो या सरकारी एजेन्सी के द्वारा कोई कार्य हो रहा हो उसमें अगर सब-स्टेण्डर्ड काम होने की कोई रिपोर्ट मिलेगी तो हम किसी को भी स्पेयर नहीं करेंगे।

आपने जानना चाहा राम कृपाल ठेकेदार के बारे में तो उसका बहुत पुराना केस है। इस क्रम में सरकार को कण्टिनुइटी देखनी होती है। पिछली सरकार के बाद यह सरकार आ गई है। सरकार तो कण्टिन्यू कर रही है लेकिन यह बहुत पुराना मामला है और जैसा कि मुझे बताया गया है यह ठेकेदार देश ही छोड़ कर भाग गया है। वह यहां है ही नहीं।

आपने लागत की बात पूछी है। जो सूचना अभी मुझे दी गई है उसके मुताबिक लगभग 90 हजार रुपये की लागत पूरी टंकी के निर्माण पर आयेगी। तो जैसी आपको चिन्ता है, मैं भी चिन्तित हूं ....

SHRI BAPUSAHEB PARULEKAR: Has the entire amount been paid?

श्री भीष्म नारायण सिंह : इसकी जानकारी अभी पूरी तरह से नहीं है लेकिन 90 हजार की योजना थी। कुछ थोड़ा बहुत सिक्योरिटी मनी उसका होगा तो होगा लेकिन अभी पूरी सूचना मेरे पास नहीं है अन्यथा मैं आपको जरूर दे देता।

श्री हरिकेश बहादुर : उपाध्यक्ष महोदय मंत्री जी ने जो जवाब दिया है।

MR. DEPUTY-SPEAKER: Please put only new points in the form of questions.

(*Interuptions*)

MR. DEPUTY-SPEAKER: You put only those points which have not been put by Shri Parulekar.

SHRI HARIKESH BAHADUR: The problem is that he has said everything which I wanted to say.

(*Interruptions*)

MR. DEPUTY-SPEAKER: You simply endorse those questions.

(*Interruptions*)

SHRI HARIKESH BAHADUR: I am trying to avoid repetition. But he has almost spoken everything.

मुझे यह निवेदन करना है कि माननीय मंत्री जी ने जो वक्तव्य दिया है उस में पहली बात यह कही गई है कि जो बालक मरा है उसके बाप को 5 हजार रुपये दिये गये हैं । यह धनराशि बहुत ही कम है । मैं माननीय मंत्री जी से मांग करता हूं कि इस धनराशि को बढ़ा कर कम से कम 50 हजार रुपये किया जाय, क्योंकि यह गरीब परिवार का बच्चा मरा है जो भविष्य में उस परिवार के लाभ के लिए अधिक पैसा भी कमा सकता था । इस समय केवल 5 हजार रुपये दे कर उस परिवार को सान्त्वना देना चाहते हैं—यह बिलकुल नाकाफ़ी है । आज यदि कोई आदमी रेल से मरे या हवाई जहाज से मरे तो उस को बहुत पैसा दिया जाता है, तो फिर क्या वजह है कि इस को केवल 5 हजार रुपये दिये जा रहे हैं । इस लिए इस की राशि को अवश्य बढ़ाया जाय ।

दूसरी बात—डी० डी० ए० ने 6 वर्ष पहले 1975-76 में इस टैंक को बनाया था । डी० डी० ए० उस समय बनाने का काम नहीं कर रही थी, तोड़ने का काम कर रही थी । जो कन्स्ट्रक्शन उस समय किया गया इस नीयत से किया गया कि वह बनाये न रखी जाय, टूट जाय । जगमोहन जी उस समय तुड़वाने का काम कर रहे थे और उन्होंने ही कुछ दिन पहले इस का उद्घाटन किया । जो तोड़ने का काम कर रहे थे वही उद्घाटन कर रहे थे और यह उस पीरियड में बनाई गई जिस पीरियड में तोड़ने का काम हो रहा था— इस से स्पष्ट है कि टूटने की नीयत से ही बनाई गई थी, इस नीयत से नहीं बनाई गई थी कि वहां के रहने वालों को इस से लाभ हो । सब से दुखद बात यह हुई है कि इस से एक बच्चे की मृत्यु हुई । यह सरकार भी हृदयहीन है और इनका प्रशासन भी हृदयहीन है, उन्हें इस बात की कोई परवाह नहीं है, मुझे तो सन्देह है कि इस में कोई उपयुक्त कार्यवाही हो सकेगी । मैं चाहता हूं कि जो एक्सपर्ट कमेटी बनाई गई है, उसे किसी जज की अध्यक्षता में बनाया जाय, उस में ब्यूरोक्रेसी का मजिस्ट्रेट भी रखा जाय और इन्जीनियर्स भी रखे जायें । जब तक सभी तरह के लोग इस में नहीं होंगे तब तक सही बात सामने नहीं आयेगी, क्योंकि इन्जीनियर्स तो इन्जीनियर्स का समर्थन करेंगे । इस लिए मैं मांग करता हूं कि जो जांच समिति बनाई गई है उस में सभी तरह के लोगों को रखा जाये और एक जज की अध्यक्षता में बनाई जाये ।

अभी जैसा पारुलेकर साहब ने कहा कि इस में जो मैटीरियल इस्तेमाल हुआ है वह सब-स्टैण्डर्ड था । ये सब चीजें जांच के बाद सामने आयेंगी लेकिन सवाल इस बात का है कि जिस समय इस को बनाए जाने की योजना थी उस समय वहां के निवासियों ने इस पर एतराज किया था और कहा था कि उस को वहां पर नहीं बनाया जाना चाहिए । मैं जानना चाहता हूं कि उस को वहां पर क्यों बनने दिया गया । यह तो तत्कालीन सरकार की अदूरदर्शिता का बहुत बड़ा परिचायक है । इसलिए मैं चाहता हूं कि सरकार सारी बातों के बारे में स्पष्ट रूप से हम को बताये, इस सदन को अपने विश्वास में ले ताकि हम महसूस कर सकें कि जो एन्क्वायरी हो रही है उस में ये सारी बातें प्रकाश में आयेंगी और यह भी प्रकाश में आयेगा कि उस समय के प्रशासन के समय में यह सारी गड़बड़ी हुई है ।

श्री ओम्म नारायण सिंह : मान्यवर हरिकेश बहादुर जी इस बात को भूल गये कि अगर तत्कालीन सरकार की भर्त्सना करूंगा तो उन की सरकार भी ढाई-तीन साल तक यहां पर रही, उस की भी भर्त्सना हो जायेगी, क्योंकि उस सरकार ने भी उस

[श्री भीष्म नारायण सिंह]

समय कोई रोक-थाम नहीं की और जो योजना उस समय चल रही थी, वह चलती रही, बल्कि इस सरकार के समय में पूरी हुई—यह बात सही है। मैंने शुरू में कहा है कि सरकार तो लगातार बनी रहती है, पार्टियां आती हैं और चली जाती हैं। इसी लिए मैं अपनी सरकार की तरफ से आप की सरकार की कोई भर्त्सना नहीं करना चाहता था।

आपने अनुग्रह राशि को बढ़ाने की बात कही है और रेलवे से इस की तुलना की है। रेलवे एक अलग विभाग है जिस का बजट यहां पर पेश होता है, एक बहुत बड़ा पब्लिक-सेवा करने का माध्यम है, डी० डी० ए० उस का मुकाबला नहीं कर सकता है। लेकिन यह बात जरूर है—चूंकि हमारी सरकार हृदयवाली सरकार है इसलिए 5 हजार रुपये की जो अनुग्रह राशि दी गई है उस को बढ़ा कर 10 हजार रुपये जरूर कर देंगे ....

श्री रामावतार शास्त्री : इस से हृदयहीनता दूर नहीं कर सकते हैं ....

श्री राम विलास पासवान : प्लेन की दुर्घटना में 1 लाख रुपये दिये जाते हैं।

श्री भीष्म नारायण सिंह : कहां इण्डियन एअर लाइन्स कहां रेलवे से आप तुलना कर रहे हैं इन से तुलना नहीं की जा सकती है। फिर भी मैंने जो कहा है उसको जरूर कर देंगे। जो बातें मैंने इस सम्बन्ध में बताई हैं उन से ज्यादा मुझे नहीं कहना है।

DR. VASANT KUMAR PANDIT (Rajgarh): I am extremely sorry the Hon. Minister has made a very casual, white-washed statement today. Possibly, the entire statement is culled out from newspaper cuttings, which we have got. The statement has not given us any additional information than what we have already had from the newspapers. I had expected that the Minister would take us into confidence and give us certain more details than this.

This is one singular incident of an Act of Man. It is not an act of God. This smacks of gross human negligence and, therefore, a more official Committee to make a probe will not bring out the facts. All of us are aware that there is a gang of DDA officials which is operating in these constructions and contracts. They will cover each other. For the sake of the report, they might make a scapegoat of one or two lower persons. The entire working of the DDA is suspect.

Right from the beginning the tank had cracked. We were informed that the tank was being filled with 3 ft. only to test it. Even then the water leaked. In spite of this, an attempt was made to fill up the tank again.

I would like to know whether it is a case of construction at the hands of one Kriparam who ran away. At the stage of Kriparam, how much construction was done and how much construction was done during the intervening period by NDMC and how much construction was done by DDA?

The amount of cement which is allocated or lifted for this Project and how much sold in black market and how much was actually used?

The debris has been sent to the Forensic Science Laboratory and the officials are asked to give their report to us within seven days. May I, therefore, ask the Hon. Minister whether you are going to receive this report from the Forensic Science Laboratory for the officials to probe. Actually, the debris should have been

sent to the Chemical Analyser to find out the contents of cement, sand, morter and ash in that. Therefore, it is my submission that the Hon. Minister should give us the following details:—

(i) The name of the engineer and the architect who designed this tank;

(ii) The name of the contractor who ultimately built the tank;

(iii) The name of the Superviser who was supervising the construction of the tank.

All these persons are included in that gang of DDA.

(iv) The DDA official who received the complaint from the residents that the tank is leaking. Why did he not act on that complaint?

(v) Why there was such a haste about this ten years' project to build one tank in the Jhuggi Jhopri colony?

Sir, I have a suspicion because the DDA has already come out with a statement in the press that it was the foundation which was weak. Everything was all right. The design was all right. Construction was all right. It was the foundation which was weak. In that case, somebody must have been responsible to select out that site for construction. Who was the person who had selected the site and inspected the foundation—laying operations?

All these facts would come out only if there is a judicial probe or an entirely independent probe. Delhi is not lacking in architects or enginers and experts who are not connected with Government Departments.

Therefore, this probe will only whitewash the entire gross negligent act.

And, therefore, I would appeal to the Minister that if this incident is to prove as a deterrent for the future, if it is to be the last incident of gross humans negligence, cancel this Committee of Officials and the report of the Official Committee. Appoint a Committee of Experts drawn from outside the Government Officers and then they can... (*Interruptions*).

PROF. K. K. TEWARY (Buxar): Sir, I rise on a point of order.

MR. DEPUTY-SPEAKER: No point of order on Calling-Attention.

PROF. K. K. TEWARY: Under the rule, in a Calling-Attention, no Member can speak for more than two minutes....

MR. DEPUTY-SPEAKER: He has only given the background....

PROF. K. K. TEWARY: He has to speak only for two minutes and he has to put only sharp and pointed questions. This is not a debate. (*Interruptions*).

MR. DEPUTY-SPEAKER: I know, this is not a debate. Prof. Tewary, you should have got up a little earlier. He is putting the questions now.

DR. VASANT KUMAR PANDIT: If the hon. Minister refuses to appoint an independent Committee of experts, then whatever report will be given by the Committee of official in seven days, with reference to the forensic laboratory's report or without reference to it should be placed on the Table of the House. We would like to have all the facts that come out of this probe. It is my submission that all those people who are found guilty should be blacklisted from getting any government contracts, so that a lesson will be taught to the officials as well as the contractors who are in league and are runing the life of the people.

I voice the same fear, as was voiced by Mr. Parulekar, in regard to the haste with which constructions are going on for the Asiads; things are

[Dr. Vasant Kumar Pandit]

going on at a very fast pace; no supervision is being done, there is no time now. Such sub-standard constructions would ruin our reputation and would also be a big hazard for the people of Delhi.

May, I therefore, make this appeal to the hon. Minister? Even now, it is not too late to appoint a Committee which is beyond suspicion, which consists of experts in the line of construction, architecture, design, contract, etc.

I would also like to seek from the hon. Minister all these details that I have asked for.

श्री भीष्म नारायण सिंह : मान्यवर सब से पहले मैं डा० वसन्त कुमार पंडित जी को यह विश्वास दिलाना चाहता हूं कि सदन को मैं हमेशा हर बात में विश्वास में ले कर चलने की चेष्टा करता हूं । यही प्रयास मेरा रहेगा । इसी दृष्टिकोण से इन्क्वायरी करने के लिए समिति बनाई गई है। जांच करने के लिए समिति बनाई गई है । यह डी० डी० ए० ने नहीं बनाई है । जैसा मैंने शुरू में बताया है कि श्री मजुमदार दिल्ली एडमिनिस्ट्रेशन के हैं ।

मैंने यह भी बताया कि सरकार इस के बारे में इतनी चिंतित है कि उसने दृढ़ता से इस पर कार्यवाही की और जल्दी से जल्दी इसका प्रतिवेदन आ जाये इसके लिए कार्यवाही की । सात दिन के अन्दर ही इसका प्रतिवेदन आ जाए, ऐसी सरकार की कोशिश होगी ।

जहां तक मुकद्दमे का प्रश्न है, इस सम्बन्ध में दो-दो अधिकारी गिरफ्तार हुई हैं और जितना शीघ्रातिशीघ्र इसमें कार्यवाही हो सकती थी वह करने की चेष्टा की गई है ।

SHRI R. K. MHALGI (Thane): Will it be placed on the Table of the House?

MR. DEPUTY-SPEAKER: Mr. Mhalgi, you cannot...

श्री भीष्म नारायण सिंह : प्रश्न यह है कि महालगी साहब के प्रश्न का उत्तर कैसे मैं दे सकता हूं क्योंकि यह नियम नहीं है । मैं नियम के अनुसार पंडित जी के प्रश्नों का उत्तर दे रहा हूं ।

मैं सदन के सम्माननीय सदस्यों को विश्वास में लेकर चलने की चेष्टा करता हूं और इस सम्बन्ध में जो भी प्रयास हो सकते हैं वे किये जा रहे हैं ।

श्री सुभाष चन्द्र यादव (खारगोन) : माननीय उपाध्यक्ष जी, मैं माननीय मंत्री जी को बधाई देना चाहता हूं कि उन्होंने बहुत तत्परता से इस सम्बन्ध में कार्यवाही की । इस सम्बन्ध में जांच समिति बिठाने में जितनी तत्परता हो सकती थी उतनी तत्परता से उन्होंने कार्यवाही की ।

मैं इस सम्बन्ध में निवेदन करना चाहता हूं कि जो समिति आपने बनाई है और जितनी तेजी से बिठाई है, उतनी तेजी से ही उस समिति के निष्कर्षों को क्रियान्वयन किया जाना चाहिये । साथ ही जैसा कि मेरे मित्र ने कहा— जो लोग हवाई-जहाज से यात्रा करते हैं उनको मुआवजा मिलता है, इसलिए मेरा भी मंत्री महोदय से निवदन है कि मुआवजे की राशि जितनी अधिक से अधिक हो सके, दी जाए, यह स्वागत-योग्य बात होगी ।

श्री भीष्म नारायण सिंह : उपाध्यक्ष महोदय, मुझे ज्यादा कुछ नहीं कहना है, मैंने पहले ही सब बात बता दी है । डी०

डी० ए० ने 5000 रुपया एक्स ग्रेशिया देने का निश्चय किया था, हमने उसे 10000 रुपये कर दिया है। डी० डी० ए० दिल्ली के विकास के लिए एक स्टेचुटरी बाडी है, रेलवे या इंडियन एयर लाइंस की तुलना तो इस से नहीं की जा सकती, सीमित साधन हैं, लेकिन सिसिअरिटी की बात है जो भावना की बात है, वह अवश्य है और हम 10000 रुपये की धनराशि एक्सग्रेशिया के रूप में देंगे और सुभाष जी व अन्य माननीय सदस्यों द्वारा दी गई राय का आदर करते हैं।

15.31 hrs.

ELECTIONS TO COMMITTEES

MR. DEPUTY-SPEAKER: Now, Motions for Election to the Committees. Shri Pattabhi Rama Rao.

(i) Committee on Estimates

SHRI S. D. P. PATTABHI RAMA RAO (Rajahmundry): I beg to move:

> "That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 1981 and ending on the 30th April, 1982."

MR. DEPUTY-SPEAKER: The question is:

> "That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term beginning on the 1st May, 1981 and ending on the 30th April, 1982."—

The motion was adopted.

(ii) Public Accounts Committee

SHRI CHANDRAJIT YADAV (Azamgarh): I beg to move:

> "That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May, 1981 and ending on the 30th April, 1982."

MR. DEPUTY-SPEAKER: The question is:

> "That the members of this House do proceed to elect in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term beginning on the 1st May 1981 and ending on the 30th April, 1982."

The motion was adopted.

SHRI CHANDRAJIT YADAV: I beg to move:

> "That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 1981 and ending on the 30th April, 1982, and do communicate to this House the names of the members so nominated by Rajya Sabha."

MR. DEPUTY-SPEAKER: The question is:

> "That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term beginning on the 1st May, 1981 and ending on the 30th April, 1982, and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.